

## **Gian Chand and others Vs State of Haryana and others**

**Court:** High Court Of Punjab And Haryana At Chandigarh

**Date of Decision:** Sept. 12, 2003

**Citation:** (2006) 1 Cri.CC 760

**Hon'ble Judges:** Adarsh Kumar Goel, J

**Advocate:** Mr. S.S. Dinarpur, Advocate. Mr. Rajesh Bhardwaj, A.A.G., Haryana. Mr. H.S. Gill, Sr. Advocate with Mr. H.C. Rahi, Advocate., Advocates for appearing Parties

### **Judgement**

Adarsh Kumar Goel, J.

1. Heard.

2. In view of the undisputed fact that dispute about possession is pending in civil Court between the same parties, proceedings under Section 145

Cr.P.C. are liable to be quashed without prejudice to the rights and contentions of the parties in the civil Court. The parties will be free to seek

appropriate directions interim or otherwise from the civil Court.

3. JUDGMENTed accordingly. The petition is disposed of.

JUDGMENT accordingly.